CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.264/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 15.8.2020 passed in Petition No. 158/MP/2019; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for noncompliance of the Order dated 15.8.2020 passed by the Commission in Petition No.158/MP/2019.
- Petitioner : Adhunik Power and Natural Resources Limited (APNRL)
- Respondents : PTC India Limited (PTCIL) and Anr.
- Date of Hearing : 8.5.2025
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Ms. Monalika Chaudhary, Advocate, APNRL Shri Ravi Kishore, Advocate, PTCIL Ms. Deepti Dash, Advocate, PTCIL Ms. Anusha Nagarajan, Advocate, TANGEDCO Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the APTEL is to pronounce the judgment in Appeal No.168 of 2020 (filed against the order dated 15.8.2020 passed by the Commission in Petition No. 158/MP/2019) today itself and hence, the matter may be deferred for a week or so.

- 2. Considering the above submission, the Commission adjourned the matter.
- 3. The Petition will be listed for hearing on **5.6.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)